

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CA(CAA)-141/ND/2017

In the matter of :

Maximus Tracom (P) Ltd

.. PETITIONER

VS.

Oviyan Trading (P) Limited

.. RESPONDENT

SECTION :

Under Section 230-232

Order delivered on 29.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)


For the Petitioner /Op. Creditor : -

For the Respondent/Corporate Debtor :

ORDER

Learned Counsel for the Applicant is present and represents that in terms of the directions as contained in the earlier Orders passed by this Tribunal, the Applicant has duly complied with the said directions.

In the circumstances, the matter is heard and reserved for orders subject to clarifications, if any.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit